

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

This the 15th day of September, 2020

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

HON'BLE MR ANAND MATHUR, MEMBER (A)

**OA 62/758/2020
MA 62/1257/2020**

Hafizuallah, S/o Mohd. Maqbool, R/o Barazuallah Bandipora.

..... Applicant

(By Advocate: Mr. B.F. Ahmad)

Versus

1. Union Territory of J&K through Commissioner/Secretary to Govt. Works Department Civil Secretariat Srinagar and others.

..... Respondents

(By Advocate: Mr. Sudesh Magotra)

ORDER

Per - Rakesh Sagar Jain, Member (J)

During the course of arguments, learned counsel for the applicant submitted that he would be satisfied if a direction is given to the respondents to decide his representation (Annexure-3) and disburse the arrear of wages due to him. Accordingly, OA is disposed of with a direction to the respondents to consider representation of the applicant and dispose of the said representation by way of passing a reasoned and speaking order within a period of one month from the date of receipt of a copy of this order with intimation to the applicant. Respondents are directed to disburse the wages of the applicant, if any, due to him under the rules and regulations.

OA is accordingly disposed of. No costs.

(Anand Mathur)
Member (A)

(Rakesh Sagar Jain)
Member (J)

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